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Date: 18/11/2025

(2024) 07 DRAT CK 0018

Debts Recovery Appellate Tribunal, Mumbai Bench

Case No: Review Application No. 01 Of 2022

M/s Design Deal & Ors

APPELLANT

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Bank of Baroda

RESPONDENT

Date of Decision: July 3, 2024

Acts Referred:

• Code of Civil Procedure, 1908 - Order 47 Rule 1

Hon'ble Judges: Ashok Menon, Chairperson

Bench: Single Bench

Advocate: Pooja G. Joshi, A.R. Bamne

Final Decision: Dismissed

Judgement